

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Record of Proceedings**

**Petition No. 152/TT/2013**

Subject : Petition for determination of revised transmission tariff for LILO of Kahalgaon-Patna 400 kV D/C (Quad) line at Barh S/S after approval of revised cost estimate under Transmission System associated with Barh Generation Project (3x660MW) in Eastern Region

Date of hearing : 8.8.2013

Coram : Shri V.S. Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondent : Bihar State Electricity Board & 6 others

Parties present : Ms. Sangeeta Edwards, PGCIL  
Shri S.S. Raju, PGCIL  
Shri U.K. Tyagi, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri Prashant Sharma, PGCIL  
Shri R.B. Sharma, Advocate for JSEB  
Ms. Shilpi Shah, Advocate for Bihar State Power Holding Co. Ltd.  
Shri R.P. Bhatto, Advocate for Bihar State Power Holding Co. Ltd.  
Shri Ajay Dua, NTPC  
Shri Rohit Chhabra, NTPC  
Shri M.K.V. Ramarao, NTPC  
Shri S.K. Sharma, NTPC

The present petition has been filed for determination of revised transmission tariff for LILO of Kahalgaon-Patna 400 kV D/C (Quad) line at Barh S/S after approval of revised cost estimate under Transmission System associated with Barh generation Project in Eastern Region. Tariff of the assets has already been determined by the Commission in its order dated 8.4.2011 in

Petition No. 252/2010. Revised Cost Estimate of the project has been filed along with the present petition.

2. The learned counsel for JSEB, Respondent No. 6, submitted that JSEB has already filed its reply and that it did not have anything further to add.

3. The learned counsel for Bihar State Power Holding Co. Ltd., Respondent No. 1, and the representative of NTPC, Respondent No. 7 sought two weeks time to file replies.

4. The Commission directed Bihar State Power Holding Co. Ltd. and NTPC to file their respective replies by 30.8.2013. The petitioner may file rejoinder, if any, within one week thereafter.

5. The Commission further directed to list the petition for hearing on 17.9.2013.

By the order of the Commission,

Sd/-  
(T. Rout)  
Chief (Law)